

LIST NO. 1

GOA LEGISLATIVE ASSEMBLY

AMENDMENTS

TO

**THE MOTION OF THANKS TO THE ADDRESS OF THE
GOVERNOR**

Sr.No.	Name of the Members and text of the Amendments
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**S/SHRI MICHAEL V. LOBO, CARLOS A.FERREIRA, SANKALP AMONKAR,
KEDAR.J.NAIK AND SMT. DELILAH M.LOBO, MLAS**

The following may be added at the end of the Motion, namely “but regrets that the Address fails to mention about :

1. Plan to control procurement cost of medicines in GMC to save tax payers money.
2. Improving the erratic power situation in the State.
3. The encourage Sportsmen and improve Sports infrastructure.
4. Solving employment issue in the State.
5. The Commissioning of Solar Power hubs.
6. The failure to address the concerns and issues of the Land losers of Mopa Airport Project.
7. Officers holding multiple Charges thereby reducing their ability to give time bound services to the people.
8. Failure to set sufficient Garbage Treatment Plants resulting in Garbage piles along roadsides all across the State.
9. Law and order which is in disarray with daylight Murders, Gang wars, attacks on Social activities, burglaries, thefts and rapes rising by the day.

10. Addressing of Drug menace which has reached alarming proportions and threatening to consume our young generation.
11. Improvement to chaotic Traffic due to which traffic jams in the major Town/Cities are order of the day.
12. Proper augmentation and efficient distribution of drinking water.
13. Agriculture being abandoned due to unavailability by farmers due to lack of proper subsidies, high labour costs and wild animals.
14. About providing time bound services in many Department as well as accountability in case of default.
15. The Plan to have a functional Industrial policy which can bring in employment generating ecofriendly industries.
16. A proper casino policy.
17. How the coal issue will be tackled.
18. Steps to address the spiraling price rise of essential commodities
19. Failure to address the concerns of journalists fraternity of Goa post Covid crises.
20. The plan of action to address the total debt of the State and curtail wasteful expenditure.
21. Failure to provide timely assistance to the beneficiaries of social welfare schemes such as Widows, Pensions, Senior Citizens, Persons with Disabilities, Griha Adhar, Ladli Laxmi, etc.

**ASSEMBLY HALL
PORVORIM, GOA
8th JULY, 2022**

**NAMRATA ULMAN
SECRETARY, LEGISLATURE**

